- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) No. Sir.

- (b) Does not arise.
- (c) In India remarriage of widows is not prohibited under any personal law. However, it is the endeavour of the Government to provide opportunities through schemes to women including widows to have a choice of living a life of dignity and opportunity without necessarily such life being linked only to the marital status and re-marriage.

## Timely disposal of domestic violence cases

- \*178.DR. T.N. SEEMA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
- (a) the State-wise and year-wise details of domestic violence cases registered and disposed by courts after implementation of Domestic Violence Act, 2005 in the country in the last three years;
- (b) whether it is a fact that courts are not delivering judgments within sixty days, thereby defeating the very purpose of the Act; and
  - (c) the steps taken by Government for timely disposal of such cases?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The Protection of Women from Domestic Violence Act, 2005 (PWDVA, 2005) came into force w.e.f. 26.10.2006. National Crime Records Bureau (NCRB) data relating to Protection of Women from Domestic Violence Act showing State-wise details of cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted during the period 2009 to 2011 is given in Statement (See below).

- (b) Under Sub-Section (5) of Section 12 of the Act, the Magistrate is required to endeavour to dispose of every application made under Sub-Section (1) of Section 12 within a period of sixty days from the date of its first hearing. The Central Government does not collect information on the time taken by the Magistrate in disposing of the cases under the Act.
- (c) The Act is implemented by the State Governments/UT Administrations. The Central Government reviews the-implementation of the Act from time to time with the States/UTs for its effective implementation. The Central Government has been emphasising upon the need to impart training to First Class Judicial Magistrates/Metropolitan Magistrates to deal with the cases under the Domestic Violence Act, through National/State Judicial Academies.

State-wise details of cases during the period 2009-2011

(A) Number of Cases Registered, Cases Charge-Sheeted, Cases Convicted, Persons Arrested, Persons Charge-Sheeted and Persons Convicted under Domestic Violence Act-2005 During 2009

Sl. No.	State/UT	Cases	Cases	Cases	Persons	Persons	Persons	
		Registered	Charge-	Convicted	Arrested	Charge-	Convicted	
			Sheeted			Sheeted		
1	2	3	4	5	6	7	8	
1	Andhra Pradesh	2710	608	97	0	103	0	
2	Arunachal Pradesh	13	8	3	12	8	3	
3	Assam	1	1	0	5	5.	0	
4	Bihar*							
5	Chhattisgarh	22	23	0	18	18	0	
ŝ	Goa	0:	0	0	0	0	0	
7	Gujarat	67	67	0	234	234	0	
3	Haryana	32	10	0	13	13	Ŏ	
)	Himachal Pradesh	4	3	Ó	4	4	0	
10	Jammu and Kashmir		Central	Act and its provi	sions are not app	licable		

11 12	Jharkhand* Karnataka	18	6	8	1	4		Written Answers
13	Kerala	.53	46	0	61	72	0	nswei
14	Madhya Pradesh*							rs to
15	Maharashtra	1395		121				
16	Manipur	25	0	0	28	0	0	
17	Meghalaya	23	28	0	76	45	0	
18	Mizoram	4	4	1	4	4	1	[5 De
19	Nagaland	6	6	3	6	6	3	zemb
20	Odisha*							[5 December, 2012]
21	Punjab	38	34	1	76	77	0	012]
22	Rajasthan	45	29	1	37	37	1	
23	Sikkim	6	6	0	8	8	0	Starr
24	Tamil Nadu	2376	729	Ó	Ó	0	0	Starred Questions
25	Tripura	0	0	0	10	0	.0	uestii
26	Uttar Pradesh*							ons
27	Uttarakhand	0	0	0	0	0	Ó	39

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Questions	

1	2	3	4	5	6	7	8
28	West Bengal	.923	0	0	0	0	0
	Total States	7761	1608	235	583	638	8.
29	Andaman and Nicobar Islands	36	29	1	53	53	1
.30	Chandigarh	0	0	0	0	0	0
31	Dadra and Nagar Haveli	0	0	.0	0	0	0.
32	Daman and Diu	0	0	0	0	0	0
33	Delhi	6	4	.0	5	4	0
34	Lakshadweep*						
35	Puducherry	0	0	0	0	0	0
	Total UTs	42	33	1	58	57	1
	Total <b>A</b> ll India	7803	1641	236	641	695	9

Note: '\*' Indicates data not available.

Data is provisional.

Written Answers to

## [5 December, 2012]

Starred Questions

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(B) Number of Cases Registered, Cases Charge-Sheeted, Cases Convicted, Persons Arrested, Persons	
Charge-Sheeted and Persons Convicted Under Domestic Violence Act-2005 during 2010	

Sl. No.	State/UT	Cases Registered	Cases Charge- Sheeted	Cases Convicted	Persons Arrested	Persons Charge- Sheeted	Persons Convicted
1	2	3	4	5	6	7	8
1	Andhra Pradesh	2683	141	1	1	141	1
2	Arunachal Pradesh	12	8	1	.11.	8	1
3	Assam	1	1	0	2	2.	0
4	Bihar*						
5	Chhattisgarh*						
6	Goa*						
7	Gujarat	25					
8	Haryana	39	7	0	12	12	0
9	Himachal Pradesh	4	3	0	0	3	0
10	Jammu and Kashmir		Central	Act and its provi	isions are not app	licable	
11	Jharkhand*						
12	Karnataka*						

1	2	3	4	5	6	7	8
13	Kerala	44	35	1	41.	48	.1
14	Madhya Pradesh*						
15	Maharashtra	3505	2127	408	_	-	_
16	Manipur	18	0	0	18	Ò	0
17	Meghalaya*						
18	Mizoram	3:	3;	1	3	3	1
19	Nagaland	6	6	1	6	6	1.
20	Odisha*						
21	Punjab	19	11	Õ	38:	30	0
22	Rajasthan	45	20	0	25	25	O'
23	Sikkim	3	2	0	3	2	0
24	Tamil Nadu	4136	1198	2	Ò	0	0
25	Tripura	1	1	0	0	3.	0
26	Uttar Pradesh*						
27	Uttarakhand*						

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Written Answers to

[RAJYA SABHA]

Starred Questions

[5 December, 2012]	
Starred Ques	

28	West Bengal	1164	744	0	1	1	Ö
	Total States	11708	4307	415	161	284	5
29	Andaman and Nicobar Islands	28	23	0	39	39	0
30	Chandigarh**	0	0	0	0	0	0
31	Dadra and Nagar Haveli	0	0	0	.0	0	0
32	Daman and Diu*						
33	Delhi*						
34	Lakshadweep	0	0	0	0	0	.Õ.
35	Puducherry	0	0	0	0	0	0
	Total UTs	28	23	0	39	39	0
	Total <b>A</b> ll India	11736	4330	415	200	323	5

Note: Indicates data not available.

Data is provisional.

<sup>&#</sup>x27;\*\*' Includes IPC cases also.

Written Answers to

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(C) Number of Cases Registered, Cases Charge-Sheeted, Cases Convicted, Persons Arrested, Persons Charge-Sheeted And Persons Convicted Under Domestic violence Act-2005 During 2011

Sl. No.	State/UT	Cases Registered	Cases Charge- Sheeted	Cases Convicted	Persons Arrested	Persons Charge- Sheeted	Persons Convicted
1	2	3	4	5	6	7	8
1	Andhra Pradesh*						
.2	Arunachal Pradesh	18	8	0	16	8	0
3	Assam	0	0	0	0	0	0
4	Bihar*						
5	Chhattisgarh*						
6	Goa*						
7	Gujarat	3266	2340	15	2	85	1,
8	Haryana	314	165	0	500	480	0
9	Himachal Pradesh	14	8	0	0	8	0
10	Jammu and Kashmir		Central	Act And Its Prov	visions Are Not A	pplicable	
11	Jharkhand*						
12	Karnataka*						

13	Kerala	96	74	1	96	93	1
14	Madhya Pradesh*						
15	Maharashtra*						
16	Manipur	39	0	Ó	22	.0	0
17	Meghalaya*						
18	Mizoram*						
19	Nagaland*						
20	Odisha*						
21	Punjab*						
22	Rajasthan	39	18	0	23	22	,Ŏ
23	Sikkim	3	3	1	3	3	1.
24	Tamil Nadu	3983	1252	0	0	0	0
25	Tripura	0	0	0	0	0	0
26	Uttar Pradesh*						
27	Uttarakhand*						
28	West Bengal	1661	618	0	11	Õ	Ó
	Total States	9433	4486	17	673	699	3

Written Answers to

[5 December, 2012]

Starred Questions

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s to	
[RAJYA SABHA]	

Note: indicates data not available.

Andaman and

Chandigarh\*\*

Nicobar Islands

Daman and Diu\*

Lakshadweep

Puducherry

TOTAL UTs

Total All India

Delhi\*

Dadara and Nagar Haveli\*

 $\theta$ 

Data is provisional.

<sup>&#</sup>x27;\*\*' includes IPC cases also.